

desh and Bihar for their extending recognition to the Nature Cure in their areas. The Conference requests the State Governments of those States, who have not yet accorded their recognition to this system, to extend recognition to the Nature Cure immediately so that its services could be availed of extensively.

3. With a view to making the Nature Cure System more comprehensive, it is absolutely essential to include this subject for general knowledge in the syllabi of all the teaching institutions in the country.

4. The Conference welcomes the 12-Point Minimum Programme of Prohibition announced by the Government of India and hopes that it will be considered as the first step towards Prohibition throughout the country. This Conference lays emphasis on the point that the whole country should go dry in the coming few years so that the community could be moved towards natural life.

The Conference also stresses upon the importance of family planning to control the increasing population of the country. But this objective can be achieved only if an atmosphere of self-control and deliverance from addiction in the general public is built. In view of this it is necessary to pay special attention to ban the production of intoxicating and harmful products and making of erotic films. The Conference hopes that the Central and State Governments would take concrete steps in these directions too.

Ban on use of Carbide for Ripening Fruits

2191. DR. MURLI MANOHR JOSHI:

SHRI BALASAHEB VIKHE PATIL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that the use of carbide for ripening

the fruits is a health hazard and this is being used for this purpose; and

(b) if so, whether Government have taken any action to ban the use of carbide for such purposes?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV: (a) Yes, Sir.

(b) Action has already been initiated to ban the use of carbide gas for ripening of fruits. A Gazette Notification in this regard is likely to be issued very shortly.

Patients in T. B. Hospitals in Capital

2192. SHRI C. K. JAFFER SHARIEF: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of beds in the TB Hospitals in the Capital and how many patients are at present under treatment as indoor patients; and

(b) the number of TB patients who are on the waiting list in these hospitals?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV: (a) The total number of TB beds in various TB Institutions in Delhi is 1539. 1652 patients are under in-door treatment in these Institutions.

(b) 4267 TB patients are on the waiting list.

दो या तीन से अधिक बच्चे पैदा करने वालों के लिए दण्ड का प्रावधान

2193. श्री रामजीलाल सुमन :
क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दो या तीन से ज्यादा बच्चे पैदा करने वाले पति-पत्नियों के लिए निकट

अविष्य में दण्ड का प्रावधान करने का सरकार का विचार है; और

(ख) यदि हाँ, तो उसे कब तक लागू करने का प्रस्ताव है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) :
(क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

Representation from Central Provident Fund Employees' Union

2194. SHRIMATI AHILYA P. RANGNEKAR: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have received representation from the Central Provident Fund Employees' Union;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA: (a) Yes.

(b) It has been alleged in the representation that:—

(i) The General Council of delegates meeting of the All India Employees' Provident Fund Staff Federation, New Delhi met at Hyderabad on 1st and 2nd November, 1977. The meeting was conducted in an atmosphere of tension and fear.

(ii) Several irregularities and high handedness were shown by the President Sri B. Raja. He denied the delegate rights of the Karnataka Provident Fund Employees' Union and the Kerala Staff Association and got unconcerned individuals to represent these units

and to cast their vote in their favour.

(iii) The constitution of the All India Employees' Provident Fund Staff Federation has been tampered and taken as amended without any notice to the delegates in spite of protests from the unions to enable Sri B. Raja to be President which is illegal.

(iv) Eight units of the All India Employees Provident Fund Staff Federation out of the fifteen attended, met immediately and decided that fresh elections should be held to the All India Employees Provident Fund Staff Federation as per the Constitution without this illegal amendment. The unions have authorised Sri M. S. Verma, Vice-President, Central Provident Fund Employees Union to convey to the Government their decision in this behalf.

(v) The Government is therefore, requested not to hold any negotiations with Sri B. Raja on behalf of the All India Employees Provident Fund Staff Federation as otherwise any agreement made through Sri B. Raja with the management will not be binding on the employees of the Employees Provident Fund Organisation.

(C) There appears to be a dispute among the office bearers of the Federation.

Imposition of Ban on Strikes

2195. SHRI K. A. RAJAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government's attention has been drawn to the reported banning of strikes by workers in the